

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7803/2019

(Arising out of impugned final judgment and order dated 11-10-2018 in CRLA No. 3910/2006 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAVIR & ANR.

Respondent(s)

Date : 13-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Ankur Prakash, AOR

For Respondent(s)

Mr. Rakesh Kumar-i, AOR
Mr. Anupam Sharma, Adv.

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Varnita Rastogi, Adv.
Ms. Kritiya Pandey, Adv.
Ms. Monika Dwivedi, Adv.
Mr. Patiraj Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for respondent No.1 seeking adjournment for filing counter affidavit.

As prayed, four weeks' time is granted.

List the matter on 20th March, 2020.

(ANITA MALHOTRA)
COURT MASTER

(PRADEEP KUMAR)
COURT MASTER